

says. My pocket is full of many useful things.

I wish to tell you one thing. You have brought back the same words. You seem to be enamoured of those words which were used against you and which I have expunged.

श्री रामानन्द यादव (बिहार) : यह बराबर इसी तरह की भाषा का प्रयोग करते हैं ।

श्री सभापति : आप चुप बैठिये जरा । अपनी सारी बात बंद करे तो मैं बातचीत करू ।
You have brought back those words into the proceedings again, which I have expunged.

SHRI BHUPESH GUPTA: Nobody has been called any name. I did not write even 'this Parliament'. I have said 'in any democratic Parliamentary institution'. You will agree with this.

MR. CHAIRMAN: I will consider this. Your letter is with me. I will have to deliberate on this and decide on this.

श्री रामानन्द यादव : हमारी बात सुन लीजिए...

(Interruptions)

I have to make one submission...

MR. CHAIRMAN: No. Everything is going out of order. Mr. Yadav, do not add to the disorder because even things which are not to be mentioned in the House are mentioned. Now, we will go on to... (Interruptions).

SHRI LAL K. ADVANI (Gujarat): Mr. Chairman, Sir...

MR. CHAIRMAN: We will now go to the Calling Attention Motion.

REFERENCE TO ALLEGED MIS-REPORTING IN 'THE HINDUSTAN TIMES'

SHRI BHUPESH GUPTA (West Bengal): Sir, Mr. Advani has been standing. (Interruptions).

SHRI LAL K. ADVANI: Mr. Chairman, Sir...

MR. CHAIRMAN: Yes, Mr. Advani.

SHRI LAL K. ADVANI: Sir, in all fairness, this matter should have been allowed to rest where it had rested yesterday. But now you permitted Mr. Bhupesh Gupta to say something...

MR. CHAIRMAN: I have not permitted.

SHRI LAL K. ADVANI: Sir, this is a matter...

MR. CHAIRMAN: He got up and began.

SHRI LAL K. ADVANI: Sir, in all fairness, I would like to draw the attention of the House to a report in "The Hindustan Times" of what happened here yesterday. The paper says at the end:

"Later, Mr. L. K. Advani who also rose on a point of personal explanation said that he had appreciated the articles in "The Illustrated Weekly."

Now, is this fair at all? (Interruptions).

SHRI KALYAN ROY (West Bengal). Not at all.

SHRI LAL K. ADVANI: Sir, I had expressed appreciation for the articles in "The Illustrated Weekly" during the emergency. But yesterday, I expressed appreciation for what Mr. Bhupesh Gupta had said in the House to which objection was taken by Mr. Khushwant Singh. Not a word is mentioned about what I said in that regard. I said that what Mr. Bhupesh Gupta had said about sycoph-

[Shri Lal K. Advani]

ants and sycophancy having led to the death of Mr. Sanjay Gandhi. I endorse. I endorsed what he had said. Nothing about that is reported here. All that is reported here is what I said with reference to the emergency. Mr. Khushwant Singh had criticised the detention of leaders; Mr. Khushwant Singh' had criticised the censorship; and I appreciated it. If today he criticises sycophancy, I will appreciate it once again. (*Interruptions*).

MR. CHAIRMAN: Mr. Advani, which paper is that?

SHRI LAL K. ADVANI: This is "The Hindustan Times" of which Mr. Khushwant Singh is the Editor.

MR. CHAIRMAN: I shall direct the Editor, Mr. Khushwant Singh, to reproduce the entire proceedings. (*Interruptions*).

SHRI RAMANAND YADAV (Bihar): Sir, I have to make a submission on this. (*Interruptions*).

SHRI KALYAN ROY: Sir, on a point of order. You should have allowed me to point out one thing (*Interruptions*). I want to point out the gross injustice done by the newspapers. (*Interruptions*). He has suppressed what is stated here. So, Sir, you should direct him to produce the full proceedings.

SHRI RAMANAND YADAV: Sir, I have to make a submission on this.

SHRI SHYAM LAL YADAV (Uttar Pradesh): Sir, I have to make a submission. (*Interruptions*).

SHRI RAMANAND YADAV: Sir,... (*Interruptions*).

MR. CHAIRMAN: Just a minute. You cannot keep on questioning my ruling right and left. (*Interruptions*).

SHRI RAMANAND YADAV: Sir, I want to say... (*Interruptions*).

MR. CHAIRMAN: Just a minute. I can deal with everybody, but not Yadavs to the power 2! I want to clear my position that whatever Mr. Advani has said, the whole of it, if it is misreported, should be reproduced. That is all. That, I think, Mr. Khushwant Singh will do. (*Interruptions*).

SHRI KHUSHWANT SINGH (Nominated): Sir,... (*Interruptions*).

THE LEADER OF THE HOUSE (SHRI PRANAB MUKHERJEE): Sir, in regard to the reporting of the parliamentary proceedings, there is a standard practice and it is for the newspaper to follow those standards. (*Interruptions*).

SHRI KALYAN ROY: No, Sir. I am sorry. (*Interruptions*).

SHRI PRANAB MUKHERJEE: For instance, sometimes it has happened in this very House, on the floor of this very House, when I initiated a discussion, it was reported in a certain newspaper. (*Interruptions*).

SHRI PILOO MODY (Gujarat): Mr. Chairman, Sir, your ruling is being questioned and you may not be aware of it. (*Interruptions*).

SHRI PRANAB MUKHERJEE: Sir, if we are obstructed like this, none of them will be permitted to speak. (*Interruptions*).

SHRI PILOO MODY: Sir, your ruling is being questioned. You may not be aware of it. (*Interruptions*).

MR. CHAIRMAN: I said that the Editor and Mr. Khushwant Singh are one and the same person.

SHRI NAGESHWAR PRASAD SHAHI (Uttar Pradesh): Yes, Sir.

MR. CHAIRMAN: If there is editing... (*Interruptions*). Just a minute. If there is editing of the statement of Mr. Advani, to which Mr. Advani has an objection, I suggested, Mr. Khushwant Singh, who is a very

responsible Editor, would see that the thing is fully reported. That is all about it. (*Interruptions*).

DR. RAFIQ ZAKARIA (Maharashtra): Sir, the proper procedure for Mr. Advani is to write a letter to the Editor. (*Interruptions*).

MR. CHAIRMAN: We will not go into it any further. Now, we go on to the Calling-Attention Motion on a matter of urgent public importance. Yes, Mr. Basheer.

CALLING ATTENTION TO A MATTER OF URGENT PUBLIC IMPORTANCE

Grave repercussion on the Economy of Kerala arising from the Central Government's policy of importing cash crops like Rubber, Cocoa and Cashewnuts.

SHRI T. BASHEER (Kerala): Sir, I beg to call the attention of the Minister of Commerce and Steel and Mines to the grave repercussion on the economy of the State of Kerala arising from the Central Government's policy of importing cash crops like rubber, cocoa and cashewnuts.

THE MINISTER OF COMMERCE AND STEEL AND MINES (SHRI PRANAB MUKHERJEE): Sir, Government have no information that the import policy of rubber, cocoa and cashewnuts has adversely affected the economy of the State of Kerala. There has been no change in the import policy with respect to these three items.

Import of natural rubber is canalised through the State Trading Corporation of India. The quantum of import is decided having regard to indigenous production. It is estimated that domestic production in 1980-81 of natural rubber will be around 1,55,000 tonnes and domestic demand would be of the order of 1,80,000 tonnes, thereby indicating a short-fall of about 25,000 tonnes. Limited imports may be required to meet gaps in supply-demand position,

which is constantly kept under watch. In previous years too, such situations arose and the gaps had to be met through imports. The stocks at present available with the State Trading Corporation of India (S.T.C.) are about 7500 tonnes. This cannot be said to be of any magnitude that would adversely affect disposal of indigenous production. Even at present, the ruling price of indigenous rubber is well above the minimum price fixed by Government.

Import of cocoa can be made under Open General Licence by Actual Users (Industrial). The total cocoa consumption in the country in the organised sector is estimated to be about 1600 tonnes per annum at the present level of capacity utilisation. The indigenous production is estimated to be about 1,000 tonnes. Annual imports of cocoa have been between 600 to 700 metric tonnes. This represents gap between total requirement and indigenous availability. Government would review the import policy when indigenous production goes up.

Import of raw cashewnuts is canalised through Cashew Corporation of India and no change in canalisation policy is contemplated. The domestic production of raw cashewnuts is far below the installed capacity of cashew processing industry in the country. The annual indigenous production is around 1,10,000 tonnes, as against which the capacity of cashew processing industry is of the order of 4,50,000 tonnes per annum, employing about 1,50,000 persons. Therefore, the industry has to depend heavily on imports. There has been a steady decline in the quantity of raw cashewnuts imported by the Cashew Corporation of India. In 1970-71 the Corporation had imported 1,69,359 metric tonnes whereas in 1979-80, it imported only 24,326 metric tonnes. In 1980-81, it is estimated that Cashew Corporation will be able to import only about 8,000 tonnes. This decline is due to lower availability of cashewnuts from the principal producing countries. In this situation, Govern-